

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/MP/2016

Subject : Petition under Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) seeking clarification on the methodology of computation of availability for inter-State generating stations such as Maithon Power Limited for which capacity has been tried up in Mega watt basis.

Date of hearing : 28.7.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Maithon Power Limited

Respondents : Damodar Valley Corporation & Others

Parties present : Shri Vishal Anand, Advocate, MPL
Shri Pradip Roy, Advocate, MPL
Shri Shubhayu Sanyal, MPL
Ms. Ranjana Roy Gauri, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Ms. Arunima Gautam, Advocate, TPDDL
Shri Subhendu Mukherjee, ERLDC
Shri Subrata Ghosal, DVC
Ms. Jayantika Singh, POSOCO
Shri Vineet Sarawagi, Adhunik

Record of Proceedings

The Commission heard the learned counsel for the petitioner and the representatives of ERLDC and DVC.

2. Learned counsel for WBSEDCL requested for time to file its reply. Learned counsel for the petitioner objected the same.
3. The Commission directed WBSEDCL to file its reply as a last chance on or before 10.8.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 17.8.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
4. The petition shall be listed for hearing 30.8.2016.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)